

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 3103
TO BE ANSWERED ON 06.08.2018

Punishment in Schools

3103. SHRIMATI MAUSAM NOOR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has issued any rules/guidelines with regard to corporal punishment on schools students;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is aware of the fact that several schools are using corporal punishment on school students; and
- (d) if so, the punitive action taken against such institutions that does not follow the rules and guidelines prescribed in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)

(a) & (b) Section 17(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that “no child shall be subjected to physical punishment and mental harassment”. Section 17(2) of the Act provides that whoever contravenes the provisions of the Section 17(1) shall be liable to disciplinary action under the service rules applicable to such person. All States and UTs are required to adhere to the RTE Act. The Central Board of Secondary Education (CBSE) has directed all its affiliated schools to follow the provisions of the RTE Act, 2009. The Board has incorporated a provision in its Affiliation Bye-Laws for prevention of cruelty towards children. The Board has also issued instructions to its affiliated schools for curbing corporal punishment and mental harassment.

(c) & (d) Education being a subject in the Concurrent List of the Constitution and majority of schools being under the jurisdiction of the State/Union Territory Government, it is for the respective States/Union Territory Government to take suitable action for prevention of corporal

punishment on schools students in their schools. So far as the CBSE affiliated schools are concerned, the Board has received complaints of corporal punishment in its affiliated schools from following States in the year 2018:

2018		
S. No.	State	No. of Complaints
1.	Uttar Pradesh	01
2.	Himachal Pradesh	01
3.	Haryana	03
4.	Rajasthan	02
5.	Delhi	01
6.	Tamil Nadu	01

The Board has taken cognizance of all such complaints of corporal punishments and has advised the concerned District Education Officers (DEOs) to take necessary action as per rules. The concerned schools have been directed not to allow such incidents in future and take suitable measures for prevention of corporal punishment on schools students.
